

THE HIGH COURT OF MEGHALAYA:SHILLONG

CIRCULAR

No.HCM.II/89/2014/Estt/112

Dated, Shillong the 19th May, 2026

In view of the Office Memorandum bearing F.No. 01-04/2022-CBC(E 3203466) dated 12th May, 2026 issued by the Government of India, Department of Personnel and Training, with immediate effect until further orders, the following measures shall be followed in the High Court of Meghalaya, District Judiciary in Meghalaya, the Meghalaya State Legal Services Authority, the Meghalaya State Judicial Academy and other institutions under the jurisdiction of the High Court of Meghalaya:

1. The Hon'ble the Chief Justice and the Hon'ble Judges of this High Court have resolved to reduce their escort party while travelling. Further, Her Ladyship and their Lordships have resolved to reduce the number of Supervisors attached to them to only one per day on rotation basis.
2. Matters listed on every Thursday before the Hon'ble High Court shall be heard by video-conferencing only. The Joint Registrar(Listing) shall take necessary steps to ensure that miscellaneous applications including bail applications and anticipatory bail applications are listed and taken up through the online mode. The Registry shall ensure that links for the video-conferencing are sent in a timely manner, maintain stable video-conferencing facilities and extend timely technical assistance so as to avoid any inconvenience to the Hon'ble Court and other stakeholders.

With regard to the District Judiciary, as far as may be feasible, similar measures shall be adopted by the concerned District & Sessions Judges.

3. To ensure optimum utilization of fuel, Judicial Officers, Officers and staff of the Registry/District Judiciary/Meghalaya State Legal Services Authority/Meghalaya State Judicial Academy are encourage to adopt car- pooling arrangements amongst themselves. With regard to the

Registry, the Assistant Registrar(Protocol) shall maintain a register of such officers and staff adopting such arrangement.

4. Until further orders, up to 25% of the officers and staff in each Section of the Registry are permitted to work from home for up to two days per week i.e every Tuesday and Thursday, provided the remaining staff are available in office to ensure uninterrupted functioning. The Registrar concerned shall ensure that a weekly roster is prepared before the commencement of the week. The officers and staff who are permitted to work from home shall remain in station and shall be available on telephone or be ready to attend office, in case of requirement, at any time. The concerned Officers i/c of the Sections/ Controlling Officers shall ensure timely completion of various tasks assigned to them.

This provision shall not apply to Private Secretaries/Court Masters and other officers and staff attached to the Hon'ble the Chief Justice and to the Hon'ble Judges and they shall attend duties as may be required by Her Ladyship/their Lordships.1

If, after considering the essential nature of the work in a Section, the Registrar General is of the opinion that work-from-home arrangement is not effective, he may restrict or modify such arrangements in the Registry.

The concerned Member Secretary of the Meghalaya State Legal Services Authority, the Director of the Meghalaya State Judicial Academy and the concerned District & Sessions Judges shall adopt similar measures with regard to their respective offices/Districts.

5. All programmes including workshops, seminars and other activities of the High Court of Meghalaya, the District Judiciary, Meghalaya State Legal Services Authority and the Meghalaya State Judicial Academy shall be in the online mode only.

Copy to:

1. The Registrar cum PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
5. The Secretary General, Supreme Court of India for favour of kind information.
6. The Commissioner & Secretary to the Govt. of Meghalaya for favour of kind information.
7. All Registrars/Joint Registrars/Deputy Registrars/ Assistant Registrars./Superintendents/other officers i/c of sections, High Court of Meghalaya for favour of kind information and necessary action.
8. The CPC, High Court of Meghalaya for favour of kind information and necessary action.
9. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information and necessary action.
10. The President & Secretary, High Court of Meghalaya Bar association for favour of kind information and necessary action
11. The President & Secretary of all District Bar Associations in Meghalaya for favour of kind information and necessary action.
12. The Director, Meghalaya State Judicial Academy for favour of kind information and necessary action.
13. All District & Sessions Judges in Meghalaya for favour of kind information and necessary action.
14. The Manager, IT, High Court of Meghalaya for favour of kind information and necessary action.
15. All Court Officers, High Court of Meghalaya for information and necessary action.
16. Notice Board.
17. Office file.

By order etc...


REGISTRAR GENERAL.

1478
19/5/26